

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 115
IB-146/(ND)/2021

IN THE MATTER OF:

Gurjar Gravures Pvt. Ltd.
Vs.

....Applicant

Bee K Bee Prints Pvt. Ltd.

....Respondent

Order under Section 9 of IBC.

Order delivered on 25.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the Respondent :

ORDER

Learned Counsel for the Corporate Debtor accepts notice and undertakes to file Vakalatnama within five days and reply within two weeks, with copy in advance to the other side. Rejoinder, if any be filed one week thereafter, with copy in advance to the other side.

List on 18.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)